

SHRI AJAY MUSHRAN: I am not talking of lifting. I am talking about allotment. Foodgrains are not lifted for other reasons other than demand. Lifting is a different matter and foodgrains might not have been lifted due to paucity of wagons or due to lack of communication systems and so on. I am not talking about lifting...

SHRI D.L. BAITHA: We have been supplying to the State Government 330 thousand metric tonnes of rice and 590 thousand metric tonnes of wheat under the PDS. Similarly, under the NREP. .

[*Translation*]

SHRI AJAY MUSHRAN: I am asking about one thing and the hon. Minister is talking about another thing

SHRI D.L. BAITHA: The hon. Member is asking about supply of foodgrains. There is no separate system of supplying foodgrains to a particular section of society. The Centre supplies foodgrains to every State according to their total requirement. A part of that stock is used by the State Government for distribution in I.T.D.P. areas.

SHRI AJAY MUSHRAN: There should be a special quota for this purpose.

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#### WRITTEN ANSWERS TO QUESTIONS

[*English*]

#### **Fraud in Delhi Branch of State Bank of Indore**

\*451. SHRI VIJAY KUMAR MISHRA:  
SHRI MANVENDRA SINGH:

Will the Minister of FINANCE be pleased to refer to reply given on 25 February, 1987 to Starred Question No. 28 regard-

ing malpractices in Delhi Branch of State Bank of Indore and state:

(a) whether the fraud established in the State Bank of Indore by senior executives of the bank has been enquired into; and

(b) if so, the details of the findings of the enquiry and the action taken thereon?

THE MINISTER OF STATE IN THE DEPARTMENT OF ECONOMIC AFFAIRS IN THE MINISTRY OF FINANCE (SHRI EDUARDO FALEIRO): (a) and (b). In reply to Starred Question No. 28 answered on 25.2.1987, it was stated that State Bank of Indore had reported two cases of malpractices in respect of loans during the period 1983 to 1985.

2. In one case wherein an amount of Rs. 28.5 lacs was involved, State Bank of Indore has reported that the inquiry conducted by it had shown that the branch was purchasing local cheques tendered by the party involved and allowing drawal of the amount of such cheques before their clearance through the local clearing house. In order to safeguard the bank's interest, the overdraft in the account was got secured by the guarantee and by equitable mortgage of the property of the guarantor. The entire amount was subsequently recovered along with the interest. State Bank of Indore has reported that since the concerned Branch Manager, Accountant and Assistant Accountant of the branch were found responsible for procedural irregularities, departmental proceedings were taken up against them. The Branch Manager was removed from the bank's service following a review of this case and his involvement in another case. Action has also been taken against the Accountant and the Assistant Accountant.

3. In the other case involving Rs. 2.17 lacs, State Bank of Indore has reported that it has been able to recover Rs. 1.58 lacs. The

matter was reported to the Police for investigation.

### **Committee on Long Term Tea Strategy**

\*452. SHRI ANANDA PATHAK: Will the Minister of COMMERCE be pleased to state:

(a) whether a Committee on long-term strategy for Tea has been constituted by Government; and

(b) the representatives on the committee from Assam, West Bengal, Tamil Nadu, Kerala and Tripura?

THE MINISTER OF FINANCE AND MINISTER OF COMMERCE (SHRI NARAYAN DATT TIWARI): (a) and (b). Yes, Sir. Government has constituted a Committee to formulate a long term strategy and plan for tea for the country. Being a National Level Committee, representation has been given to all sectors of tea industry such as production, exports, research and development and finance, etc. Thus, no separate representation has been provided to each tea growing state. However, the Committee has itself formed various sub-groups to look into the specific problems of different tea growing regions. The sub-group for Assam, West Bengal, Tamil Nadu, Kerala and Tripura comprises of the following members:

1. Shri D. Atal
2. Shri H.P. Barooah
3. Shri B. Bajoria
4. Shri N.C. Kankani
5. Shri D. Roy
6. Shri T. Rangaiah

### **Rescheduling of Loans to Fishing Companies by SCICI**

\*453. SHRI DAULAT SINHJI JADEJA: Will the Minister of FINANCE be pleased to state:

(a) whether, in view of the disastrous fishing season, the Shipping Credit and Investment Company of India has decided to consider sympathetically the financial position of all deep sea fishing companies;

(b) whether any directions have been given to the SCICI for rescheduling over two years of all existing dues;

(c) If so, the details thereof; and

(d) If not, the reasons therefor considering the lax terms given to the shipping companies.

THE MINISTER OF STATE IN THE DEPARTMENT OF ECONOMIC AFFAIRS IN THE MINISTRY OF FINANCE (SHRI EDUARDO FALEIRO): (a) to (d). Loan assistance provided by erstwhile SDFC (which has since been wound up and its assets and liabilities taken over by the Government of India from 3rd April, 1987) as well as that provided by the Shipping Credit & Investment Company of India (SCICI) for acquisition of deep sea fishing trawlers usually includes a moratorium in respect of the principal amount for a period of one year from the date of delivery of the vessel.

Representations have been received inter-alia for deferment/moratorium on payment of instalments on loans and interest thereon. These have been referred to SCICI for examination. No general directions have been issued by Government to SCICI for rescheduling of all existing dues.